

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/MP/2016

Subject : Unlawful denial to modify LTA; Incorrect and improper Regional Transmission Accounting and seeking necessary directions under Section 79 (1) (c) read with 79 (1) (f) of the Electricity Act, 2003.

Date of hearing : 12.5.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : BSES Yamuna Power Limited

Respondents : Power Grid Corporation of India Limited and others

Parties present : Shri Sameer Singh, BYPL
Shri Alok Shankar, Advocate, TPDDL
Shri Sumit Sachdev, TPDDL
Ms. Shimpy Mishra, TPDDL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Ms. Sheela M. Daniel, KSEB

Record of Proceedings

During the hearing, the learned counsel for the respondent no.1 (PGCIL) and respondent no. 4 (TPDDL) prayed for grant of time to file their replies in the matter.

2. Accordingly, the Commission accepted the prayer of the learned counsels and adjourned the hearing of the petition. The Commission however directed the respondents to file their replies on or before 27.5.2016, with advance copy to the petitioner, who may file its rejoinder, if any, by 10.6.2016.

3. The matter shall be listed for hearing on 7.7.2016. The parties shall ensure the completion of pleadings within the due dates mentioned above. No adjournment shall be granted for any reason what so-ever.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**